

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.585 /2003**

**Wednesday, this the 26<sup>th</sup> day of October, 2005.**

**CORAM:**

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**N.P.Ramachandran Nair  
Supervisor / Communications  
Customs and Central Excise Division  
Sakthan Thampuran Nagar, Trichur - 1  
Permanent Address : "Sariga", South Gate  
Vaikom**

**: Applicant**

**(By Advocate Mr. T.C.Govindaswamy )**

**Versus**

- 1. Union of India represented by the Secretary  
to Government of India  
Ministry of Finance, New Delhi**
- 2. Commissioner of Central Excise & Customs  
CR Building, IS Press Road  
Kochi - 18**
- 3. The Assistant Commissioner  
Special Customs Preventive Division  
Kallai Heights, Kozhikode - 3**
- 4. The Deputy Commissioner  
Customs and Central Excise Division  
Sakthan Thampuran Nagar  
Trichur - 1**
- 5. The Pay and Accounts Officer  
Central Excise and Customs  
CR Building, Kochi - 18**

**: Respondents**


**(By Advocate Mr. T.P.M.Ibrahim Khan, SCGSC)**

**The application having been heard on 26.10.2005, the Tribunal on the same day delivered the following:**

**ORDER (Oral)**

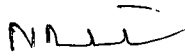
**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

**The claim of the applicant is for pay fixation. When the matter came up for hearing, the learned counsel for respondents submitted that they have produced MA- 1 & 2 orders in MA 854/05 wherein the applicant's pay has been re-fixed. As per this order he has exercised fresh options.**



2. The learned counsel for the applicant submitted that the relief sought has become infructuous and the OA can be closed. Recording the above submissions, the OA is closed as infructuous.

Dated, the 26<sup>th</sup> October, 2005.



**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**



**K.V.SACHIDANANDAN**  
**JUDICIAL MEMBER**

VS